118 **CWP-19775-2023**
Shikha & others Vs. State of Haryana and others

Present:- Mr. Gurminder Singh, Senior Advocate
with Ms. Harpriya Khaneka, Advocate for the petitioner (s).

Mr. B.R. Mahajan, Advocate General, Haryana with
Mr. Arun Beniwal, DAG, Haryana, for respondent Nos.1 & 2.

Ms. Munisha Gandhi, Senior Advocate
with Ms. Shubreet Kaur Saron, Advocate for respondent No.3.

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In pursuance to the order dated 13.09.2023, record has been produced and a short affidavit has been filed today of Mr. Sanjeev Kaushal, Chief Secretary, Haryana. He has been gracious enough to take us through the original record with the help of the copy of the record with him.

Senior Counsel for the petitioner stated that though the writ petition was filed for the mandamus to conclude the selection and notification of appointments by way of promotion of selected/recommended candidates, however, in pursuance to the order passed on 06.09.2023, the State has issued the letter dated 12.09.2023 (Annexure R-1/3) not accepting the recommendations for promotion during the pendency of the writ petition. The same was done a day prior when the case was fixed before this Court on 13.09.2023. He, accordingly, submits that keeping in view the said it would be necessary to amend the writ petition to challenge the said letter.

Notice of motion.

Mr. Beniwal accepts notice on behalf of respondent Nos.1 & 2. Ms. Saron accepts notice on behalf of respondent No.3.

Accordingly, we permit the amended writ petition to be filed within a period of one week from today. The reply to the same be filed within a week, thereafter.

Adjourned to 09.10.2023.

Keeping in view the controversy involved, the original record received be sealed and kept with the Registrar Judicial.

(G.S. SANDHAWALIA)
JUDGE

September 14, 2023 **(HARPREET KAUR JEEWAN)**
Naveen **JUDGE**

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